

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-17/2015/3926/A

From :- Shri Kaushik Kumar Sharma,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Aditya Hazarika,
District & Sessions Judge,
Hojai.

Dated Guwahati the 1st September, 2021.

Sub: Earned Leave.

Ref:- Your letter dtd. 31.08.2021.

Sir,

With reference to the above, I am directed to inform you that you have been granted **five days earned leave from 03.09.2021 till 07.09.2021 along with station leave permission, with your official vehicle, at your own cost, from the evening of 02.09.2021 till the morning of 09.09.2021 (suffixing 08.09.2021), subject to submission of your earned leave application in prescribed format with the latest Leave Admissibility Report.** Further, you have been asked to hand over charge to the Chief Judicial Magistrate, Hojai, before proceeding on leave.

Yours faithfully,

Sd/-


JT.REGISTRAR (VIGILANCE)

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Memo NO.HC.VII-17/2015/3927-1 dated 1.9.2021

Copy to.

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
2. The Project Manager, Gauhati High Court.


JT.REGISTRAR (VIGILANCE)
Sd/-